

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/04/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/158/2016
NAME OF THE PETITIONER(S) : Dr. K.K. Bhattacharya
NAME OF THE RESPONDENT(S) : M/s Fruzyme Biotech India Pvt Ltd & 2 Others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. P. STEPHENRAJ
(K. MOORTHY)

FOR PETITIONER

Stephen Raj - P

ORDER

Shri P Stephenraj, counsel for petitioner present. No representation on behalf of the respondents. As seen in the order passed on 31.3.2017, a proposal for compromise has been put forth by the petitioner before the respondents and they had sought time for reply. Counsel for petitioner stated that they have not received any reply regarding the proposal for compromise from the other side. In view of the circumstances, the matter is adjourned. In case the respondents do not cause their appearance on the next date of hearing, appropriate order will be passed. Put up on **31.05.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)